

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERATION (SHRI ARIF BEG): (a) Stock verification is carried out at the end of financial year, i.e. on 31st March every year. Shortages noticed on physical verification of stocks on 31-3-1976, 31-3-1977 and 31-3-1978 were well within the limits of established norms and practices and could be considered insignificant.

M.M.T.C. does not store/handle finished fertilizers, which are handled directly by the Ministry of Agriculture

(b) and (c) Do not arise.

सुपर बाजार दिल्ली के कर्मचारियों में
असंतोष

650 श्री हरिशंकर भ भड़ा :

श्री जगदीश प्रसाद माथुर :

क्या वाणिज्य, नागरिक पूर्ति और सहकारिता मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को जानकारी है कि सुपर बाजार, दिल्ली के कर्मचारियों में भारी असंतोष व्याप्त है ;

(ख) यदि हां, तो इस के क्या कारण हैं और कर्मचारियों की प्राप्ति क्या है तथा सरकार ने इन मांगों को पूरा करने के लिए क्या कार्यवाही की है ?

†[Discontent among the employees of the Super Bazar, Delhi

650. SHRI HARISHANKER BHABHDA;

SHRI JAGDISH PRASAD MATHUR;

Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERATION be pleased to state:

†[English translation.

(a) whether Government are aware of the great discontent prevailing among the employees of the Super Bazar, Delhi; and

(b) if so, what are the reasons therefor, what are the demands of the employees and what action Government have taken to meet them?

वाणिज्य, नागरिक पूर्ति और सहकारिता मंत्रालय में राज्य मंत्री (श्री कृष्ण कुमार गोयल) : (क) पिछले कुछ समय से कर्मचारियों में व्याप्त असंतोष अब काफी कम हो गया है।

(ख) कर्मचारियों की मुख्य शिकायतें कर्मचारियों की सेवाएं समाप्त करने और उच्च पदों पर नये व्यक्तियों की नियुक्ति आदि के बारे में हैं। सरकार ने अध्यक्ष को मामला आवश्यक कार्रवाई के लिए सहकारी भंडार की प्रबन्ध समिति के समक्ष रखने को कहा है। इस बीच कर्मचारियों को आश्वासन दिया गया है कि सुपर बाजार के कार्यकरण को पुनर्गठित तथा व्यवस्थित करते समय उनके साथ कोई अन्याय नहीं किया जायेगा। सहकारी भंडार की प्रबन्ध समिति सेवाएं समाप्त करने के बारे में 29-4-1978 के बाद जारी किए गए आदेशों को वापस ले चुकी है और सम्बन्धित कर्मचारी अपनी ड्यूटी पर आ रहे हैं। संशोधित वेतनमान और महंगाई भत्ते के बारे में बत्रेजा अवाई पूरी तरह से कार्यान्वित किया गया है और कर्मचारियों को बकाया आदि का भुगतान कर दिया गया है।

†[THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERATION (SHRI KRISHNA KUMAR GOYAL): (a) Discontentment among the employees which was there some time back, has now considerably subsided.

(b) The main grievances of the employees relate to termination of services of employees and appointments of new persons on higher posts etc. The Government have asked the

President to place the matter before the Management of the Cooperative Store for necessary action. In the meanwhile the employees have been assured that no injustice will be done while reorganising and streamlining the functioning of the Super Bazar. The Management of Cooperative Store has since withdrawn the termination orders issued after 29-4-1978, and the employees concerned are attending to their duties. The Baweja Award in respect of revised pay scales and D.A. have since been fully implemented and the arrears etc. have been paid to the employees.]

651. [Transferred to the 3rd August 1978].

Report on Foreign Trade Policy

652. PROF. RAMLAL PARIKH: Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERATION be pleased to refer to the answer to Starred Question 9 given in the Rajya Sabha on the 21st February, 1978 and state the action taken by Government on the various recommendations made by the Alexander Committee in its report on Foreign Trade Policy?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERATION (SHRI ARIF BEG): The present position of implementation of the 50 Recommendations of Alexander Committee is as follows:—

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| (1) Implemented | 30 Recommendations. |
| (2) Under implementation | 7 Recommendations. |
| (3) Under consideration by the Ministry of Commerce and other concerned Ministries. | 7 Recommendations. |
| (4) Consideration deferred for a year. | 2 Recommendations. |
| (5) Noted. | 4 Recommendations. |

Exemption to recognised political parties from levy of taxes

653. PROF. RAMLAL PARIKH: Will the Minister of FINANCE be pleased to state:

(a) what progress has so far been made in bringing forward a legislation to exempt the recognised political parties from the income-tax, wealth tax, etc.; and

(b) whether any administrative instructions have been issued to discontinue assessing of the recognised political parties for the purpose of levy of income-tax, wealth tax, etc. pending enactment of the proposed legislation?

THE MINISTER OF FINANCE (SHRI H. M. PATEL): (a) A Bill, namely, the Taxation Laws (Amendment) Bill, 1978, which seeks, *inter alia*, to provide exemption from income-tax in respect of specified categories of income derived by political parties and exemption from wealth-tax in respect of the value of their assets was introduced in the Lok Sabha on 15th May, 1978.

(b) No, Sir. However, as the Central Board of Direct Taxes was proposing to issue guidelines to ensure uniformity in the matter of assessments of political parties, instructions were issued in June, 1977 to the Commissioners of Income-tax that income-tax assessments of political parties may be held over for the time being unless they were getting time barred.

Losses incurred by the public sector undertakings

654. SHRI JAGDISH JOSHI:
SHRI SHIVA CHANDRA JHA:

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that a number of public sector undertakings are incurring heavy losses;